

(c) the amount likely to be spent on Central Projects in Orissa during the Third Five Year Plan period?

The Deputy Minister in the Ministry of Labour and Employment and for Planning Shri C. R. Pattabhi Raman: (a) to (c). Information is not available.

Monuments in Goa, Daman and Diu

2169. { Shri D. C. Sharma:
Shri Ram Harkh Yadav:

Will the **Prime Minister** be pleased to state:

(a) whether any steps have been taken or are proposed to be taken to preserve the monuments in Goa, Daman and Diu; and

(b) if so, the details thereof?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). The Archaeological Survey of India has carried out an inspection of all monuments, antiquities and sites in Goa to determine their importance as national monuments. The Government of Goa, Daman and Diu have also appointed an Archaeological Committee to recommend measures for the preservation of monuments of historical, architectural and religious value, and to examine the feasibility of extending the Ancient Monuments and Archaeological Sites and Remains Act, 1958, and similar legislation existing in the neighbouring States to the Union Territory. The Committee will also go into the question of the establishment of an Archaeological Museum and an Art Gallery in Goa. The Committee is expected to submit its report within three months.

12.10 hrs

PAPER LAID ON THE TABLE

EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) AMENDMENT RULES, 1963.

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, I lay on the Table a copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1963 published in Notification No. G.S.R. 450 dated the 16th March, 1963 under subsection (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959. [Placed in Library. See No. LT-1180/63].

12.10½ hrs.

RE: POINT OF PRIVILEGE

Mr. Speaker: Supplementary Demands for Grants (Railways). Shri Swaran Singh.

Shri U. M. Trivedi (Mandsaur): I want to draw your attention to a notice of motion of breach of privilege.

Mr. Speaker: He must have got my consent.

Shri U. M. Trivedi: I was told that immediately after the Question Hour I would have to move it.

Mr. Speaker: Under the rules it can be done only if I give my consent, not if I withhold consent. I will request him to come to me and discuss it.